

(SHRI SHER SINGH) : I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Telephone Industries Limited, Bangalore, for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See No. LT-3504/70*]

- (2) (i) A copy of the Indian Telegraph (Fifteenth Amendment, Rules, 1969, (Hindi and English versions) published in Notification No. G.S.R. 6 in Gazette of India dated the 3rd January, 1970, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See No. LT-3505/70*]

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-3506/70*]

REPORT OF INDIANS DELEGATION  
TO 53RD SESSIONS OF ILC  
GENEVA

SHRI S. C. JAMIR : I beg to lay on the Table a copy of the Report of the Indian Government Delegation to the 53rd Sessions of the International Labour Conference held at Geneva in June, 1969. [*Placed in Library See No. LT-3507/70*]

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya

Sabha, I am directed to enclose a copy of the Architects Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 7th May, 1970."

ARCHITECT BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Architects Bill, 1970, as passed by Rajya Sabha,

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE  
FOR NATIONAL CADET CORPS

THE MINISTER OF DEFENCE AND  
STEEL AND HEAVY ENGINEERING  
(SHRI SWARAN SINGH) : I beg to move the following :—

"That in pursuance of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952 the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as member of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 17th June, 1970, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952 the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National

[Mr. Speaker]

Cadet Corps for a term of one year commencing from the 17th June, 1970, subject to the other provisions of the said Act and the Rules made thereunder."

*The motion was adopted*

13.09

**MATTER UNDER RULE 377**

**FACILITIES TO THE LEADER OF THE  
OPPOSITION**

**SHRI MANUBHAI PATEL (Dabhol) :**  
Mr. Speaker, Sir, I raise the following matter under Rule 377.

For the first time in the history of the Republic of India, Leader of the Opposition has been officially recognised in each of the two Houses of Parliament. It is now six months, Sir, since you announced the Leader of the Opposition and the Prime Minister congratulated Dr. Ram Subhag Singh as the Leader of the Opposition in the House on December 17, 1969.

Sir, the Institution of the Leader of the Opposition has come into existence like that of the Leader of the House. Ours is a Parliamentary Democracy and we follow the British Parliamentary Practices.

It is in the interest of smooth and effective functioning of Parliamentary Democracy that the institution of the Leader of the Opposition is as important as the Leader of the House. This position has been recognised by the Government.

We were hoping that the Government would come forward with proposals to supplement their commitment for the effective functioning of the Leader of the Opposition which should flow naturally from the announcement of the official Leader of the Opposition by yourself and agreed to by the Government. It is not for any individual A or B, but for the healthy institution, viz.,

Opposition Party and the Leader of the Opposition. The House will be glad to know that some of the States in India like U. P., Tamilnadu, Bihar and Gujarat have recognised this institution.

**SHRI ATAL BIHARI VAJPAYEE**  
(Balrampur) : Maharashtra also.

**SHRI RANGA (Srikakulam) :** Orissa also.

**SHRI MANUBHAI PATEL :** Haryana did it by ordinance.

I would therefore request that Government should decide latest by the end of this session and announce their decision in this matter. I would request the Prime Minister to make clarification on this issue today.

**SHRI S. M. BANERJEE (Kanpur) :** Sir, I wish to say something; I have written to you.

**AN HON. MEMBER :** You may allow Partywise.

**SHRI CHANGALRAYA NAIDU :** rose-

**MR. SPEAKER :** On your behalf he has already said. Shri Kanwar Lal Gupta.

श्री कंवर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, जो विचार श्री पटेल ने रखे हैं, मैं पूर्णतया उन का समर्थन करता हूँ। मुझे आशा थी कि जैसे ही इस सदन में आपोजीशन पार्टी और लीडर आफ दि आपोजीशन को रेकगनाइज किया गया, वैसे ही प्रधान मन्त्री-स्वतः लीडर आफ दि आपोजीशन को वे सब सुविधायें और अधिकार आदि देने की व्यवस्था करने के लिए एक विधेयक सदन के सामने लायेंगे, जिन के बारे में अभी माननीय सदस्य ने कहा है। यह अच्छी बात नहीं है कि आपोजीशन के सदस्यों द्वारा माँग किये जाने पर ही प्रधान मंत्री कुछ करें। प्रजातंत्र के लिए यह जरूरी है कि जैसे लीडर आफ दि हाउस का सम्मान सारा सदन करता है, उसी प्रकार लीडर आफ दि आपोजीशन का भी सम्मान हो। लीडर